

**Review and Annual Report of Projects and Equipment Corporation of India, New Delhi for 1975-76.**

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA) :** I beg to lay on the Table copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act 1956:—

- (1) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1975-76.
- (2) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-932/77].

**Notifications under Customs Act, 1962 and Central Excise Rules, 1944**

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL) :** I beg to lay on the Table—

- (1) A copy each of Notifications Nos. G.S.R. 541(E) and 542(F) (Hindi and English versions) published in Gazette of India, dated the 28th July, 1977, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See N. LT-933/77].
- (2) A copy each of the Notifications Nos. G.S.R. 943 and 944 (Hindi and English versions) published in Gazette of India dated the 23rd July, 1977 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See N. LT-934/77].

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**MINUTES**

**SHRI M. RAM GOPAL REDDY (Nizamabad) :** I beg to lay on the Table Minutes of the First to Fifth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

**SHRI JYOTIRMOY BOSU (Diamond Harbour) :** Sir, I want to raise an important matter. Last night in the Karnataka House dinner there was a violation of the Guest Control Order.

**MR. SPEAKER :** I will look into the matter. I have not yet looked into it. The dinner has already taken place.

**SHRI JYOTIRMOY BOSU :** Let the people not get the impression that we are.

**MR. SPEAKER :** Until I look into the matter, I will not allow it.

**SHRI JYOTIRMOY BOSU :** Cereals were served in that dinner, even though the Delhi Guest Control Order prohibits the serving of cereals where the number exceeds 50.

**MR. SPEAKER :** I am not permitting him to raise it now.

**SHRIMATI PARVATHI KRISHNAN (Coimbatore) :** I want to raise a point of order arising out of yesterday's proceedings.

When discussing the matter which was raised by my colleagues Mr. Chandrappan and Mr. Rachaiah about the privilege motion, in response to a point raised by Mr. Mavalankar you were pleased to say:

"If the permission has been given, I will see the records and I will go into the matter. I will consult the Deputy-Speaker. I do not want to encroach upon his right. But if it is a question of ruling, if the Deputy-Speaker has given a ruling, the Speaker has a right to revise it."

According to rule 10:

"The Deputy Speaker or any other member competent to preside over a sitting of the House under the Constitution or these rules shall, when so presiding, have the same powers as the Speaker when so presiding and all references to the Speaker in these rules shall in these circumstances be deemed to be references to any such person so presiding."

Two points are there. Firstly, a ruling given by the Deputy-Speaker at that time has been referred to. At that time there was no Speaker. That was the interrum period. Surely in him vested all the powers that the Speaker has. To say that a ruling given by him can be revoked or revised I find it very difficult to accept because, then, the Deputy-Speaker will have no function expect to conduct the proceedings. Deputy-Speakers in the past have given rulings and these rulings have been upheld, and we have been going by many of these rulings. Therefore, I would like you to examine that once again. Otherwise, the position is rather difficult.

MR SPEAKER : Possibly I had not made myself clear on that point. I am clarifying the matter.

So far as permission given in a particular matter is concerned, no other person can revise it because the permission has been already given by the presiding officer.

So far as the ruling is concerned, in that particular case that ruling is binding. Another person cannot revise it. But the Speaker may not take it as a precedent for other cases but in that particular case he cannot revise the ruling because it is binding.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : On a point of order. We are discussing the White Paper on Monday, and that White Paper is based on the Report of the Dass Committee. We have received a copy of the White Paper, but we have not received a copy of the Report of the Dass Committee. So, may I request you to ask the Government to supply us a copy of the Dass Committee's Report?

SHRI JYOTIRMOY BOSU : We discussed it in the Business Advisory Committee and if I remember a right, we were assured that the Dass Committee's Report would be made available in sufficient numbers. If it has not been done, it should be done now.

MR SPEAKER : We have already written to the Ministry for the Dass Committee's Report, and we are hoping to get it. As soon as we get it, we will distribute it.

PROF P G MAVALANKAR (Gandhinagar) : By tomorrow.

MR SPEAKER : On Monday.

PROF P G MAVALANKAR : If we do not get the Report by tomorrow, how are we to speak on Monday?

MR SPEAKER : We will try to get it.

PROF P G MAVALANKAR : By tomorrow afternoon at least.

श्री जयसेन (देवरिया) : अध्यक्ष महोदय, बहुत के पहले दास समिती की रिपोर्ट अगर कल मिल जाये तो हम लोग पढ़ कर उस को तैयार करेंगे।

MR SPEAKER : Calling Attention. Shri Gyaneshwar Prasad Yadav.

SHRI JYOTIRMOY BOSU : When are you giving me the permission?

MR SPEAKER : I have already called Mr Yadav.

Shri Jyotirmoy Bosu : I would like to know, sir, that I can be present.

MR SPEAKER : About what?

SHRI JYOTIRMOY BOSU : About the notice under 377 that I have given.

MR SPEAKER : That will be tomorrow, not today.

SHRI JYOTIRMOY BOSU : Why not today?

MR SPEAKER : Not today.

12.36 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Apprehension of damage to North Eastern railway line due to soil erosion.

श्री जयेश्वर प्रसाद यादव (छगनिया) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की श्री रेल मंत्री का ध्यान दिलाना और श्री प्रार्थना करता हूँ कि वे इस बारे में गहन वक्तव्य दें।

“निकट भविष्य में गंगा नदी से भूमि के कटाव के कारण नारायणपुर और बाहपुर के बीच पूर्वोत्तर रेलवे की मुख्य लाइन की क्षति की आशंका के समाचार।”

रेलमंत्री (प्रो० मधु दंडवते) महोदय, मैं मदन को सूचित करना चाहूंगा कि नारायणपुर रेलवे स्टेशन के निकट गंगा नदी के बाएँ किनारे पर हो रहे कटाव से उत्पन्न खतरों की रेलवे को जानकारी है। कटाव और अधिक न होने पाये इसलिए नदी सुरक्षा सम्बन्धी व्यापक निर्माण-कार्यों की आवश्यकता है और राज्य सरकार द्वारा उन निर्माण-कार्यों का निष्पादन किया जा रहा है।

नारायणपुर रेलवे स्टेशन के निकट गंगा नदी द्वारा किये जा रहे कटाव पर रेल काफ़ी असर में बड़ी मात्रा में पूर्व निगाह रख रही है। गंगा नदी नियन्त्रण आयोग और राज्य सरकार के साथ अप्रैल 1976 के दौरान हुई एक बैठक में, रेलवे ने यह आशंका व्यक्त की थी कि यदि नदी द्वारा किये जा रहे कटाव की रोकथाम नहीं की गयी तो रेल लाइन को